

(ग) यदि हां, तो उनकी जांच का क्या परिणाम हुआ है ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):
(a) Yes, Sir.

(b) and (c). Enquiries made from the Madhya Bharat Government reveal that the mills closed down due to non-settlement of some dispute between the employer and the Labour Union on the question of retrenchment and that attempts are being made to refer the matter to arbitration.

D. V. C.

***2217. Shri A. C. Guha:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the total amount so far spent for the Rehabilitation, Land Acquisition and Soil Conservation Department of the Damodar Valley Corporation; and

(b) the present monthly pay-bill of the Department?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) and (b). The information is being collected from the Damodar Valley Corporation and will be laid on the Table of the House as soon as possible.

DUNLOP RUBBER FACTORY

***2218. Shri K. C. Sodhia:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the total output of the Dunlop Rubber Factory during 1951-52;

(b) the total export of their output;

(c) how many Indians are on their superior staff;

(d) whether there are any other Rubber companies working in India and if so, their names and the capital invested; and

(e) how much of Indian rubber is purchased by Dunlop and Co., and at what rate?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Precise information is not readily available.

(c) Forty one Officers drawing a salary of Rs. 1,000 and above per mensem.

(d) A statement giving the names of important Rubber manufacturing

firms and the capital invested in each is placed on the Table of the House. [See Appendix X, annexure No. 46.]

(e) 8,470 tons during March, 1951 to April, 1952 at controlled rates fixed by Government.

SALT

***2219. Shri Sinhasan Singh:** Will the Minister of **Production** be pleased to state:

(a) the retail price of salt per seer when salt excise duty was being levied and what is the corresponding price these days when the excise duty has been removed; and

(b) why there is restriction on movement of salt inspite of self-sufficiency?

The Minister of Production (Shri K. C. Reddy): (a) a statement is laid on the Table of the House. [See Appendix X, annexure No. 47.]

(b) The movement of salt from producing areas to the consuming areas has to be regulated as the transport position is not yet quite adequate. Some of the State Governments have appointed their own nominees to import salt into their States as a safeguard against some traders creating artificial scarcity.

REHABILITATION GRANT TO ORISSA

***2220. Shri Sanganna:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of displaced persons colonies and the population thereof in the State of Orissa;

(b) the total grants in aid given to the State of Orissa during the last three years (1949-50, 1950-51 and 1951-52) for rehabilitation of displaced persons;

(c) whether all the displaced persons colonies in the State of Orissa have become self-sufficient; and

(d) if so, whether Governmental aid has been withheld and cash loans, if any, given to them have been recovered in full or in part?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Colonies 45.

Population 7,581.

(b) 1949-50 Rs. 39,000.

1950-51 Rs. 54,54,000.

1951-52 Rs. 11,35,000.

In addition Rs. 38 lakhs were given as loans.

(c) Three colonies have so far become self-sufficient.

(d) No further assistance is required by the three colonies which have become self-sufficient. No part of the loans has yet been recovered as instalments are not yet due.

NEW PROJECTS IN ORISSA

***2221. Shri Sanganna:** Will the Minister of Planning be pleased to state:

(a) whether there are any proposals submitted by the Government of Orissa for construction of new projects which are under the consideration of the Union Government;

(b) if so, what and where they are; and

(c) if the answer to part (a) above be in the negative, whether the Government of Orissa has been asked to submit any fresh proposals?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) No.

(b) Does not arise.

(c) Does not arise.

AGREEMENTS AND PACTS

***2221-A. Shri Raghavaiah:** Will the Prime Minister be pleased to state:

(a) what steps are taken to make copies of Agreements entered into or Pacts made by the Government of India with other Governments since 15th August, 1947, available to Members of Parliament; and

(b) whether Government have considered the desirability of placing copies of such documents in the Library of the House?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). Some of these agreements and pacts have been laid on the Table of the House from time to time. Government will gladly place copies of such documents in the library of the House and instructions to this effect will be issued to all the Ministers concerned.

ASSISTANCE TO EDUCATIONAL INSTITUTIONS

***2222. Shri Jethalal Joshi:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the Government of India have given any financial assis-

tance to the educational institutions disrupted from Pakistan;

(b) if so, what are these institutions and what is the amount given to each;

(c) whether this assistance is in lieu of the compensation or as a rehabilitation assistance; and

(d) the points taken into consideration in dealing with requests for such assistance

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) A statement (I) is laid on the Table of the House. [See Appendix X, annexure No. 48].

(c) These amounts have been given as grants to assist the institutions to establish themselves in India, but it is always open to Government to take these grants into account when the question of compensation comes up.

(d) The points which are generally taken into account in deciding the case of a disrupted Educational Institution for a grant-in-aid, are indicated in the statement (II) a copy of which is laid on the Table of the House. [See Appendix X, annexure No. 48.]

OIL REFINERIES

***2223. Shri H. N. Mukerjee:** Will the Minister of Production be pleased to refer to the terms and assurances given to British and American firms for working oil refineries at Bombay as published in the Press Notes and state whether there has since been any departure from Government's policy regarding foreign capital as enunciated by the Prime Minister in 1949?

The Minister of Production (Shri K. C. Reddy): No, Sir.

RAJGHAT SAMADHI COMMITTEE

***2224. Shri S. N. Das:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the Rajghat Samadhi Committee has been fully constituted and is functioning;

(b) the amount of the Samadhi fund, if it has been formed; and

(c) whether the Committee has appointed a caretaker?

The Minister Works, Housing and Supply (Sardar Swaran Singh): (a) Yes.

(b) The fund has not yet been formed.